

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**R.A. NO. 25/2005**

IN

O. A. NO. 2965/2004

New Delhi, this the 4<sup>th</sup> day of February, 2005

**HON'BLE MR. JUSTICE V.S. AGGARWAL, CHAIRMAN  
HON'BLE MR. S.A. SINGH, MEMBER (A)**

1. J.T. Sulaxan Rao,  
s/o Mr. J. Timothy,  
R/o 0/1, New Minto Road Hostel,  
New Delhi – 110 001.
2. Subhash Chandra Mishra,  
s/o late Shri Shree Ram Mishra,  
R/o B-2/231, Sector-6, Rohini,  
New Delhi – 110 085. ....Review applicants

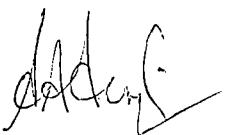
-versus-

1. Union of India through,  
Law Secretary, Govt. of India,  
Ministry of Law & Justice,  
Department of Legal Affairs,  
IVth Floor, A Wing, Shastri Bhawan,  
New Delhi – 110 001.
2. Member Secretary,  
Law Commission of India,  
Department of L.A.  
VIIth Floor, Shastri Bhawan,  
New Delhi – 110 001.
3. Secretary,  
Ministry of Personnel & Training,  
Public Grievances and Pensions,  
DOP&T, North Block,  
New Delhi. ....Respondents

**ORDER (BY CIRCULATION)****Justice V.S. Aggarwal, Chairman:**

Original Application No. 2965/2004 had been filed. On 15.12.2004, it was disposed of directing respondent no. 1 to consider the representation, copy of which was Annexure A-3.

2. Applicant seeks correction of the same contending that it was representation at Annexure A-7, which had to be considered.
3. There appears to be a typographical mistake and, therefore, it is directed that in paragraph 3 of the order, instead of '**Annexure A-3**', it should be read as '**Annexure A-7**'.
4. R.A. No. 25/2005 in OA No. 2965/2004 is accordingly disposed of in circulation.



(S.A. Singh)  
Member (A)



(V.S. Aggarwal)  
Chairman

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